

16.4.2002

Mr. S.K.Vyas, Counsel for the applicant.  
Mr. Kamal Dave, Counsel for the respondents.

Heard.

This is a second round of litigation by the applicant. The applicant earlier in O.A. No. 344/1996 decided on 29.5.1998 had prayed for compound interest on all the retiral benefits. The said OA was allowed by this Tribunal granting compound interest. This order of the Tribunal dated 29.5.1998 is under challenge before the Hon'ble High Court. The Hon'ble High Court has allowed the compound interest on D.C.R.G. and for the rest, this Tribunal's order, as aforesaid, is stayed. In this view of the matter, we cannot proceed further in this case. The case is accordingly closed with a liberty to the applicant to approach this Tribunal again after the final judgement of Hon'ble the High Court in this case, if so advised.

The O.A. is disposed of accordingly.

  
(J.K.Kaushik)  
Judl. Member

  
(Gopal Singh)  
Adm. Member

Re  
Copy of order  
dt 16/4/02 passed  
in 29.5.01 are  
sent to Appellants  
Sect 80  
vite po 115  
16/4/02  
Part II and III destroyed  
In my presence on 11.7.07  
under the supervision of  
Section Officer ( ) as per  
order dated 14.1.5707

  
Section Officer (Records)